

Mr. Speaker: Order, order. The substance is to be taken into consideration. When he said he had no information, all that that meant reasonably was, no complete information.

Dr. Katju: I think I said so.

Mr. Speaker: He used the word 'complete'. Now, it is no use discussing that point.

PAPERS LAID ON THE TABLE

AIR CORPORATION RULES

The Deputy Minister of Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of section 44 of the Air Corporation Act, 1953, a copy of the Air Corporation Rules, 1954, published in the Ministry of Communications Notification No. 14-CAG(15)/53, dated the 26th November 1954. [Placed in Library. See No. S-452/54]

AUDIT REPORT ON INDUSTRIAL FINANCE CORPORATION

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of the Audit Report on the accounts of the Industrial Finance Corporation of India for the year 1953-54, under sub-section (7) of section 34 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. S-472/54]

DEMANDS FOR SUPPLEMENTARY GRANTS FOR 1954-55

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a statement showing Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) in 1954-55. [Placed in Library. See No. S-479/54]

DEMANDS FOR SUPPLEMENTARY GRANTS (FOR ANDHRA) 1954-55—

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a statement showing Supplementary Demands for Grants for expenditure of the Andhra State in 1954-55. [Placed in Library. See No. S-480/54]

ALLEGED ASSOCIATION OF MINISTER WITH A BANK

Shri H. N. Mukerjee (Calcutta-North-East): On August 30, 1954, this House discussed, on a motion, the decision of Government modifying the Bank award given by the Labour Appellate Tribunal in the dispute between banks and their employees. In the course of that discussion, I suggested that the total exemption granted by Government, from operation even of the modified award, to the United Bank of India Ltd., could be accounted for by different factors, including the circumstance that a Deputy Finance Minister of the Central Government, Shri Arun Chandra Guha, had connections with the said bank and had been a guarantor of a large loan from the Bank to a concern in which he was interested. This was repudiated, in the first instance in general terms, by the Finance Minister and then by Shri Guha in the following words—p. 1707 of the cyclostyled official report of the proceedings of the House:

"I can say on my behalf that I have never been a guarantor of any loan on any bank, not to speak of the United Bank. Nobody would give any loan on my guarantee".

Subsequently, I was asked by the Speaker either to substantiate my allegation or withdraw it with an appropriate expression of regret in the House. On my representation that I should be permitted some time to secure verification of my allegation from my informants who, I thought, were reliable people, Mr. Speaker has